

GOVERNMENT OF ODISHA
SCHOOL & MASS EDUCATION DEPARTMENT

NOTIFICATION

No. - 5746 /SME, dtd. 14.03.2024

SME-EL2-EL2-0080-2023

S.R.O. No. _____ / The following draft of certain rules to further amend the Odisha Aided Educational Institutions' (Non-Government Fully Aided Primary School Teachers') Retirement Benefit Rules, 1986, which the State Government propose to make, in exercise of the powers conferred by section 27 of the Odisha Education Act, 1969 (Odisha Act 15 of 1969), is hereby published as required by sub-section (1) of the said section of the Act, for the information of all persons likely to be affected thereby and notice is hereby given that the said draft will be taken into consideration on or after the expiry of a period of thirty days from the date of publication of the said notification in the Odisha Gazette.

Any suggestion or objection which may be received in the Department of School & Mass Education from any person in respect of the said draft before expiry of the period so specified shall be taken into consideration by the State Government.

1. Short title and commencement:— (1) These rules may be called the Odisha Aided Educational Institutions (Non-Government Fully Aided Primary School Teachers') Retirement Benefit (Amendment) Rules, 2024.

(2) Save as otherwise provided in these rules, they shall come into force from the date of their publication in the Odisha Gazette.

2. In the Odisha Aided Educational Institutions (Non-Government Fully Aided Primary School Teachers') Retirement Benefit Rules, 1986, in rule 3A,-

(a) in clause (i), for the words "*The monthly contribution would be 10% of the salary and Dearness Allowance to be paid by the employee and the Government would also provide a matching contribution*", the words "*The monthly contribution shall be ten percent of the Basic Pay plus Dearness Allowance (DA) as admissible to be paid by the employee and fourteen percent of the Basic Pay plus Dearness Allowance (DA) as admissible to be paid by the State Government.*" shall be deemed to have been substituted with effect from 1st day of April, 2019; and

(b) after clause (iii), the following clause shall be inserted, namely:-

"(iv) Each employee of the Non-Government Fully Aided Primary School covered under the New Restructured Defined Contribution Pension Scheme (rechristened as National Pension System) shall, at the time of joining in the service with usual scale of pay under full grant-in-aid direct payment system, exercise his option for availing the benefit of family



pension upon his in-service death as per the Odisha Aided Educational Institutions (Non-Government Fully Aided Primary School Teachers') Retirement Benefit Rules, 1986.

Explanation:- For removal of doubt, it is hereby declared that the employee of Non-Government Fully Aided Primary School who are already In service and are covered under National Pension System shall also exercise such option as prescribed.

Provided that the employees of Non-Government Fully Aided Primary Schools covered under clause-(iv), who do not exercise the option for availing benefit of family pension upon his in-service death as per the Odisha Aided Educational Institutions (Non-Government Fully Aided Primary School Teachers') Retirement Benefit Rules, 1986, the claim of his family in the event of in-service death of the employee shall be regulated in accordance with the Pension Fund Regulatory and Development Authority (Exits and Withdrawals under National Pension System) Regulations, 2015, as adopted vide Finance Department Letter No 13477/F Dated 03.05.2016".

By order of the Governor



14/3/24
Commissioner-cum-Secretary to Government

Memo No. 5747 /SME, dtd. 14.03.2024

Copy forwarded to the Gazette Cell in charge, Odisha Gazette Cell, C/o Commerce Department for information and necessary action.

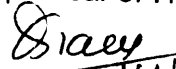
They are requested to take necessary steps for publication of this Notification in an extra ordinary issue of Odisha Gazette and furnish 100 copies of the same to this Department for reference.

This is a statutory Notification and will bear SRO number.


14/3/2024
Additional Secretary to Government

Memo No. 5748 /SME, dtd. 14.03.2024

Copy forwarded to the Private Secretary to Hon'ble Chief Minister and Private Secretary to Hon'ble Minister, School & Mass Education for kind perusal of Hon'ble Chief Minister and Hon'ble Minister, School & Mass Education.


14/3/2024
Additional Secretary to Government

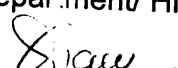
Memo No. 5749 /SME, dtd. 14.03.2024

Copy forwarded to the Private Secretaries to the Chief Secretary /the D.C cum-ACS/ Commissioner-cum-Secretary to Govt., Higher Education Department/ Commissioner-cum-Secretary to Govt., S&ME Department for kind perusal of Chief Secretary/DC-cum-ACS/ Principal Secretary, Higher Education Department/ Commissioner-cum-Secretary , S&ME Department.


14/3/2024
Additional Secretary to Government

Memo No. 5750 /SME, dtd. 14.03.2024

Copy forwarded to Finance Department/ Law Department/ Higher Education Department for information and necessary action.


14/3/2024
Additional Secretary to Government

Memo No. 5751 /SME, dtd. 14.03.2024

Copy forwarded to ST & SC Development, Minorities & Backward classes Welfare Department / Advocate General, Odisha, Cuttack for information and necessary action.

Shree
14/3/2024

Additional Secretary to Government

Memo No. 5752 /SME, dtd. 14.03.2024

Copy forwarded to all Directors under the administrative control of School & Mass Education Department/ all Collectors / all District Education Officers/ all District Project Coordinators, Samagra Sikshya/ all Block Education Officers for information and necessary action.

Shree
14/3/2024

Additional Secretary to Government

Memo No. 5753 /SME, dtd. 14.03.2024

Copy forwarded to all Sections/ all officers of S&ME Department for information. Computer Cell is requested to take necessary steps for hoisting of this Notification in this Department website immediately

Shree
14/3/2024

Additional Secretary to Government